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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.271/2004

this the 4th day of February, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

Shri Ravi Kumar Chopra,
S/o Shri Mohan Lal Chopra,
Deputy Chief Controller,
New Delhi.
Resident of Railway Colony,
Basant Lane, Pahar Ganj,
New Delhi.
(By advocate: Shri Khairati Lal)

Vs

1. Union of India, through
General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi.

... Respondents.

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

On an earlier occasion, the applicant had filed OA-371/2003 which was withdrawn on 19.2.2003 to take up the matter administratively with the respondents.

2. It appears that the applicant had submitted a representation addressed to the Divisional Rail Manager, copy of which is annexed as Annexure A-1.

3. Grievance of the applicant is that he may be absorbed in the same grade of Chief Controller as been done in identical cases after he has been medically declassified. When the matter is still under consideration of the Divisional Rail Manager, we direct

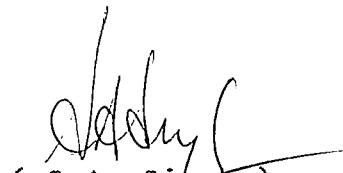
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the respondent no.2 to consider the same and pass an appropriate order within four months from the date of receipt of a certified copy of the order. It shall be highly appreciated in this regard that even if the order has already been passed it should be communicated to the applicant.

4. With these observations, OA is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/kdr/